

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO.III

SERVICE TAX APPEAL NO. 50182 OF 2019

[Arising out of Order-in-Appeal No.1163(CRM)ST/JDR/2018 dated 24.10.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Jodhpur]

**Dinesh Vyas,
Near Hanuman Mandir, Kota Road,
New Iras (Suwana), Bhilwara.**

...Appellant

Versus

**Commissioner of Central Goods &
Service Tax Commissionerate,
142-B, Sector-11, Hiran Magri,
Udaipur (Rajasthan).**

...Respondent

Appearance:

Shri Anand, Clerk of the Advocate for the appellant

Shri Rajeev Kapoor, Authorised Representative of the respondent

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA MEMBER (TECHNICAL)

Final Order No. 55531 /2024

DATE OF HEARING/DECISION: 09.04.2024

BINU TAMTA:

Learned Authorised Representative for the Revenue submits that the matter has been settled under Sabka Vishwas - (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. The appeal is dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

